

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(6)

C.P No. 1543/(MAH)/2017

CORAM:

Present:

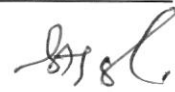
SHRI M.K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: Mitcon Consultancy & Engineering Services Ltd.
V/s
Lokmangal Mauli Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
6.	Suhas Joshi	Adv. for Operational Creditor	

ORDER

CP No.1543/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner says that he wants to name the IRP, hence this matter is adjourned to 9.2.2018 to name the IRP. The Petitioner is also directed to serve a copy of the affidavit, naming the IRP to the Corporate Debtor.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)